IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

T.C.P. NO. 518/I&BP/2017

Under section 9 of the IBC, 2016

In the matter of DBS Bank Ltd. 3rd Floor, Fort House, 221, Dr. D.N. Road, Fort, Mumbai -400 001.

....Applicant

V/s.

Ruchi Worldwide Ltd. Ruchi House, Royal Palms, Survey No. 169, Aarey Milk Colony, Near Mayur Nagar, Goregaon (E), Mumbai – 400 065.

....Respondent

Order delivered on: 25.07.2017

m: Hon'ble Mr. M.K. Shrawat, Member (Judicial)

Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

For the Petitioner : Adv. Vaibhav Wali

For the Respondent: None.

ORDER

- 1. Learned Representative from Petitioner's side is present.
- Learned Representative from the side of Petitioner placed on record a letter dated 25.07.2017 seeking permission to withdraw the Petition with a liberty to file a fresh Petition under the IB Code.
- In view of the letter of the Petitioner (Bank) and in view of the noting made by the Petitioner on the Attendance Sheet, this Petition is 'disposed of' as withdrawn. Petition to be consigned to Records.

M.K. Shrawat Member (Judicial)

Meshoawal

Ravikumar Duraisamy Member (Technical)

Dated: 25.07.2017.